CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

10.12.2013

CP 63/2013 (OA No.386/2013)

Mr. Amit Mathur, Proxy counsel for

Mr. P.P. Mathur, Counsel for applicant.

Mr. Anupam Agarwal, Counsel for respondents.

This Contempt Petition has filed for the non-compliance of the order of the Tribunal dated 09.11.2012 passed in OA No. 748/2012. Vide this order, the Tribunal had directed the respondents to consider the representation of the applicant dated 04.06.2012 expeditiously by passing a reasoned & speaking order but not beyond the period of three months from the date of receipt of a copy of the order.

The respondents have filed their reply. In their reply, the respondents have stated that the applicant submitted the representation dated 16.11.2012 to the Chief Material Manager HQ Office, Jaipur (Annexure CP R/3). representation of the applicant has been decided by the Chief Material Manager (Sales) vide order dated 09.05.2013. While deciding the representation of the applicant, the personal hearing was also given to the applicant.

We have carefully perused the order dated 09.05.2013 passed by the respondents (Annexure CP R/2). We are of the opinion that substantial compliance has been made by the respondents. Therefore, the present Contempt Petition does not survives and it is dismissed accordingly. Notices issued to the respondents are discharged.

(Arvind Rohe

Member (J)

Anil Suma, (Anil Kumar) Member (A)